

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 271 OF 2017 &  
IA NO. 1237 OF 2018**

**Dated: 9<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Hubli Electricity Supply Company Ltd. & Ors. .... Appellant(s)  
Versus  
Udupi Power Corporation Limited & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Pravesh Thakur  
h/f Mr. D. L. Chidanand

Counsel for the Respondent(s) : Mr. Ishaan Mukherjee for R-1

**ORDER**

**(IA NO. 1237 of 2018)**  
*(Application for condonation of delay in filing rejoinder)*

For the reasons stated in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**Appeal No. 271 of 2017**

Learned counsel for Respondent No. 2 seeks four more weeks' time to file reply. Finally, time is granted. He may take steps to file reply along with IA on or before 6-11-2018 with advance copy to the Appellant so as to

enable them to file rejoinder, if any thereafter, within two weeks, i.e. on or before 20-11-2018.

List the matter on 17-12-2018.

**(S. D. Dubey)**  
**Technical Member**  
*tpd/kt*

**(Justice Manjula Chellur)**  
**Chairperson**